

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'B': NEW DELHI**

**BEFORE SHRI YOGESH KUMAR US, JUDICIAL MEMBER
AND
SHRI AVDHESH KUMAR MISHRA, ACCOUNTANT MEMBER**

ITA No.1246/Del/2024, A.Y. 2012-13

Harsh Vardhan Goyal, HUF House No. 421, Sector 31, Gurgaon, Haryana 122001 PAN:AADHH1568R (Appellant)	Vs.	ITO, Ward 2(1), New Delhi (Respondent)
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Appellant by	Sh. Mohit Jain, CA
Respondent by	Sh. Rajesh Kumar Dhanesta, Sr. DR

Date of Hearing	27/01/2025
Date of Pronouncement	27/01/2025

ORDER

PER AVDHESH KUMAR MISHRA, AM

The appeal filed by the assessee is directed against the order dated 29.01.2024 of the Commissioner of Income Tax (Appeals), National Faceless Appeal Centre (NFAC), New Delhi [In Short 'the CIT(A)'].

2. At the time of hearing before us, The Ld. Authorised Representative (hereinafter, the 'AR') submitted an application dated 24.01.2025, which reads as under:

“We have filed the above appeal on 19.03.2024. Subsequently, for settlement of the disputes involved in appeal, we have filed application under The Direct Tax Vivad Se Vishwas Scheme, 2024, Copy of application filed (Form1) is attached herewith. The designated authority has also issued Form 2 copy if which is attached.

In terms of the provisions of the aforesaid scheme, we are required to file a communication to the designated authority (Jurisdictional A.O./ CIT) that I have filed communication to the concerned appellate authority for withdrawal of the appeal in relation to which application has been filed under The Direct Tax Vivad Se Vishwas Scheme, 2024,

Accordingly, we are intimating to your honour about withdrawal of captioned appeal. So you are requested to do the needful.”

3. We have heard both parties and have perused material available on the record. The above application is self-explanatory. We find that the assessee wants to withdraw the present appeal. The Ld. Senior Departmental Representative has not had any objection to that. Accordingly, the appeal is dismissed as withdrawn and not pressed.

5. In view of the above, the appeal of the assessee stands dismissed as withdrawn.

Order pronounced in open Court on 27th January, 2025

Sd/-

**(YOGESH KUMAR US)
JUDICIAL MEMBER**

Sd/-

**(AVDRESH KUMAR MISHRA)
ACCOUNTANT MEMBER**

Dated: 27/01/2024
Binita, Sr. PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. Sr. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI